

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 307 of 2020

IN THE MATTER OF:

Committee of Creditors of EMCO Ltd.

...Appellant

Vs.

Mary Mody & Ors.

...Respondents

Present:

For Appellant:

Mr. Sanjeev Kumar, Mr. Anshul Sehgal and Mr. Abhishek Kisku, Advocates.

For Respondents:

**Mr. Zain Khan and Ms. Saloni Kothari (RP),
Advocates for R-1.
Mr. Ayush J Rajani, PCA (RP), Advocate for R-2.
Mr. Sundaresh Bhat, Advocate.**

ORDER

(Through Virtual Mode)

16.02.2021: Heard the Learned Counsel for the Appellant by way of Reply. Learned Counsel for the Appellant is directed to file two hard copies of the Judgement of this Hon'ble Tribunal in the case of Company Appeal (AT) (Insolvency) No. 887 of 2019, dated 20.12.2019 within one week.

Learned Counsels for the parties are directed to file the hard Copies of Judgements which they are rely in the instant case within one week.

Judgement is Reserved.

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**